

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-I SECTION-1)

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

PUBLIC NOTICE No. 184 (RE: 2008)/2004-2009

NEW DELHI, DATED 5th JUNE, 2009

In exercise of the powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2004-09 and Paragraph 1.1 of the Handbook of Procedures (Vol.1), the Director General of Foreign Trade hereby makes the following additions/corrections in the Handbook of Procedures, Vol.2, 2004-2009, as amended from time to time.

2. In the statement of Standard Input Output Norms (SION) as contained in the Handbook of Procedures (Vol.2), 2004-2009, as amended from time to time, amendments/corrections at appropriate place as mentioned in ANNEXURE "A" to this Public Notice are made.

This issues in Public interest.

Sd/-
(R.S. GUJRAL)
DIRECTOR GENERAL OF FOREIGN TRADE
and EX-OFFICIO ADDITIONAL SECRETARY TO GOVERNMENT OF INDIA

Issued from File No. 01/85/162/349/AM06/DES.VI

ANNEXURE "A"

to Public Notice No. 184 (RE: 2008)/2004-2009 dated 05.06.2009

AMENDMENTS/CORRECTIONS

Description of import item in the norm covered by entry at Sl. No. E-125 under Food Products is amended as under:-

Sl.No.	Export Item	Quantity	Import Item	Quantity
E-125	Shea Stearine	1 M.T.	1.Shea Nuts (Oil content 45+/-1% OR Shea Butter	5.20 MT ** 2.295 MT
			2. Tonsil Bleaching Earth	0.05 MT
			3. Acetone	0.04 MT

****For every one percent increase in the oil content beyond 46% in Shea Nut, the permitted quantity for its import may decrease by 150 kgs on pro-rata basis and for every one percent decrease in oil content below 44% in Shea Nut, the permitted quantity for its import may increase by 150 kgs on prorata basis.**

“NOTE :- For item No. 1 of import items viz. Shea Nuts, customs authority to draw samples for every bill of entry and test the same for its oil content. The customs authority to endorse on the Bill of Entry the oil content of each consignment. Regional Authority to redeem authorizations based on the weighted average of oil content so endorsed by the customs authority. However, clearance of import consignments should not be held back till the results are obtained, but to be allowed upon customs examination & drawing of Samples.”

£ÉÉ®iÉ BÉEä ®ÉVÉ{ÉjÉ +É°ÉÉvÉÉ®hÉ £ÉÉMÉ-1, JÉhb-1 àÉå |ÉBÉEÉ¶ÉxÉÉlÉÇ
£ÉÉ®iÉ °É®BÉEÉ®

´ÉÉÉÊhÉVªÉ A´ÉÆ=tÉÉäMÉ àÉÆjÉÉãÉªÉ
´ÉÉÉÊhÉVªÉ ÉÊ´É£ÉÉMÉ

°ÉÉ´ÉÇVÉÉÊxÉBÉE °ÉÝSÉxÉÉ °ÉÆ. 184 (+ÉÉ®.<Ç 2008)/(2004-2009)

xÉ<Ç ÉÊñããÉÉÒ, ÉÊñxÉÉÆBÉE& 5 VÉÚxÉ, 2009

ÉÊ´Éñä¶É BªÉÉ{ÉÉ® xÉÉÒÉÊiÉ, 2004-2009 BÉEä {Éè®ÉOÉÉ{ÉÉ 2.4 +ÉÉè® |ÉÉÊµÉÉªÉÉ {ÉÖ°iÉBÉE, (JÉhb'-1) BÉEä {Éè®É 1.1 BÉEä iÉciÉ |ÉnkÉ ¶ÉÉÎBÉDiÉªÉÉä BÉEÉ |ÉªÉäMÉ BÉE®iÉä cÖA àÉcÉÉÊxÉñä¶ÉBÉE, ÉÊ´Éñä¶É BªÉÉ{ÉÉ® AiÉñÂuÉ®É °ÉàÉªÉ-°ÉàÉªÉ {É® ªÉlÉÉ°ÉÆ¶ÉÉäÉÊvÉiÉ |ÉÉÊµÉÉªÉÉ {ÉÖ°iÉBÉE JÉhb-2, 2004-2009 àÉä ÉÊxÉàxÉÉÊãÉÉÊJÉiÉ °ÉÆ¶ÉÉävÉxÉ/{ÉÉÉ®´ÉvÉÇxÉ BÉE®iÉä cé *

2. °ÉàÉªÉ-°ÉàÉªÉ {É® ªÉlÉÉ°ÉÆ¶ÉÉäÉÊvÉiÉ |ÉÉÊµÉÉªÉÉ {ÉÖ°iÉBÉE, (JÉhb-2) 2004-2009 àÉä ªÉlÉÉ ÉÊxÉÉÊciÉ àÉÉxÉBÉE ÉÊxÉÉÊ´ÉÉÎ¶]=i{ÉÊñxÉ àÉÉxÉnhbÉä (ÉÊ°É+ÉÉäxÉ) BÉEä ÉÊ´É´É®hÉ àÉä <°É °ÉÉ´ÉÇVÉÉÊxÉBÉE °ÉÝSÉxÉÉ BÉEä +ÉxÉÖãÉMxÉBÉE “BÉE” àÉä ªÉlÉÉ ÉÊxÉÉÎñ¶]={ÉªÉÖBÉDiÉ °lÉãÉÉä {É® °ÉÆ¶ÉÉävÉxÉ/¶ÉÖÉÊªÉÉÄ BÉEÉÒ VÉÉAÆMÉÉÒ *

<°Éä ãÉÉäBÉÉÉÊciÉ àÉä VÉÉ®ÉÒ ÉÊBÉEªÉÉ VÉÉiÉÉ cè *

(+ÉÉ®0 A°É0 MÉÖVÉ®ÉãÉ)

àÉcÉÉÊxÉñä¶ÉBÉE ÉÊ´Éñä¶É BªÉÉ{ÉÉ®

A´ÉÆ {ÉñäxÉ +É{É® °ÉÉÊSÉ´É, £ÉÉ®iÉ °É®BÉÉÉ®

({ÉÉÉ<ãÉ °ÉÆ0 01/85/162/349/A AàÉ06/bÉÒ <Ç A°É-vi °Éä VÉÉ®ÉÒ)

**°ÉÉ´ÉÇVÉÉÊxÉBÉE °ÉÝSÉxÉÉ °ÉÆ0 (+ÉÉ® <Ç-2008)/2004-2009 ÉÊnxÉÉÆBÉE .06.2009 BÉÉÉ
+ÉxÉÖäÉMxÉBÉE "BÉE"**

°ÉÆ¶ÉÉävÉxÉ/¶ÉÖÉÊrªÉÉÄ

JÉÉtÉ =i{ÉÉnÉå BÉEä +ÉxiÉMÉÇiÉ µÉÉaÉ °ÉÆ0 b. 125 BÉÉÉÒ |ÉÉÊ´ÉÉÎ] áÉå ¶ÉÉÉÊäÉäÉ àÉÉxÉnhb àÉå +ÉÉªÉÉiÉ àÉn BÉEä ¢ªÉÉè®ä BÉÉÉä ÉÊxÉàxÉÉxÉÖ°ÉÉ® °ÉÆ¶ÉÉäÉvÉiÉ ÉÊBÉÉªÉÉ VÉÉiÉÉ cè :

µÉÉaÉ °ÉÆ0	ÉÊxÉªÉÉÇiÉ àÉn	àÉÉjÉÉ	+ÉÉªÉÉiÉ àÉn	àÉÉjÉÉ
b. 125	¶ÉÉÖ+ÉÉ °]ä®É<xÉ	1 àÉÉÖ.]xÉ	1. ¶ÉÉÖ+ÉÉ xÉ]Â°É (iÉääÉ +ÉÆ¶É 45°/-1±) +ÉiÉ´ÉÉ ¶ÉÉÖ+ÉÉ ¢É]® 2.]ÉÆÉÊ°ÉäÉ ¢ªÉÉÖÉËSÉMÉ +ÉiÉÇ 3. A°ÉÉÖ]ÉäxÉ	5.20 àÉÉÖ.]xÉ** 2.295 àÉÉÖ.]xÉ 0.05 àÉÉÖ.]xÉ 0.04 àÉÉÖ.]xÉ

**¶ÉÉÖ+ÉÉ xÉ] áÉå 46± °Éä +ÉÉÊvÉBÉE iÉääÉ +ÉÆ¶É áÉå |ÉÉÊiÉ ABÉE |ÉÉÊiÉ¶ÉiÉ ´BÉÊr cäiÉÖ, ªÉiÉÉxÉÖ{ÉÉiÉ +ÉÉvÉÉ® {É® <°ÉBÉEä +ÉÉªÉÉiÉ cäiÉÖ +ÉxÉÖàÉiÉ àÉÉjÉÉ 150 ÉÊBÉÉOÉÉ. iÉBÉE PÉ] °ÉBÉiÉÉÖ cè +ÉÉè® ¶ÉÉÖ+ÉÉ xÉ] áÉå 44± °Éä BÉEaÉ iÉääÉ +ÉÆ¶É áÉå |ÉÉÊiÉ ABÉE |ÉÉÊiÉ¶ÉiÉ BÉEaÉÉÖ cäiÉÖ, ªÉiÉÉxÉÖ{ÉÉiÉ +ÉÉvÉÉ® {É® <°ÉBÉEä +ÉÉªÉÉiÉ cäiÉÖ +ÉxÉÖàÉiÉ àÉÉjÉÉ 150 ÉÊBÉÉOÉÉ. iÉBÉE ¢ÉfÃ °ÉBÉiÉÉÖ cè *

“ÉÊ]{ {ÉhÉÉÖ&- , +ÉÉªÉÉiÉ àÉnÉå VÉè°Éä ¶ÉÉÖ+ÉÉ xÉ], BÉÉÉÒ àÉn °ÉÆJªÉÉ-1 cäiÉÖ °ÉÉÖaÉÉ¶ÉÖäBÉE |ÉÉÉÊvÉBÉÉÉ®ÉÖ

[EEE`EEI] BEEä |EiªEäBEE EE⊔EäE BEEä EEãEA xEàEÚxEä ãEä °EBEEiEä cé +EEè® <°EBEEä iEäãE +EÆ¶E BEEEO VEEASE
BÉE® °ÉBÉEiEä cé * °ÉEÒàÉE¶EÖãBÉE |ÉÉÊÊvÉBÉEE®ÉÒ |ÉiªEäBÉE JÉä{É BÉEä iÉäãÉ +EÆ¶E BÉEEä +ÉÉNÉàÉ ÊÊ⊔ÉãÉ
BÉEEä {Éß~ÉÆÉÊBÉEiÉ BÉE®äMÉE * °ÉEÒàÉE¶EÖãBÉE |ÉÉÊÊvÉBÉEE®ÉÒ uÉ®É ªÉIÉE {Éß~ÉÆÉÊBÉEiÉ iÉäãÉ +EÆ¶E
BÉEä £ÉE® +ÉÉè°ÉiÉ {É® +ÉÉvÉÉÉÊ®iÉ |ÉÉÊÊvÉBÉEE® {ÉjÉ FÉäjÉÉÒªÉ |ÉÉÊÊvÉBÉEE®ÉÒ ÊÊxÉÉÎµÉEiÉ BÉE®äMÉE *
iÉIÉÉÊÊ{É, +ÉÉªÉÉiÉ JÉä{É BÉEEÒ ÊÊxÉBÉEE°ÉÉÒ BÉEEä {ÉÉÊ®hÉÉäÉ |ÉÉ{iÉ cÉäxEä iÉBÉE ®ÉäBÉEE xÉ VÉEA,
ãÉäÉÊBÉExÉ °ÉEÒàÉE¶EÖãBÉE {É®ÉÒFÉhÉ +ÉÉè® xEàEÚxEä ãEäxEä cäiÉÖ +ÉxÉÖàÉiÉ ÊÊBÉEªÉÉ VÉEA *”